

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.19/2008

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th March 2018, 10.30 A.M

Name of the Company		Pawan Kumar Patodia-Versus-Ashoka Manufacturing Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Krishnendu Paul Choudhury, Advocate } Petitioner } K. Paul } 5/03/18

2) Saptarshi Banerjee, Adv } Resp No. 5 } S.T. Banerjee

1) Mr. Abhijit Mitra, Sr. Advocate } for resp. no. 1,3,4 } ~~K. Paul~~ } 05/03/18

2) Ms. Archana Rayana, Adv }

ORDER

Ld. Counsel for the petitioner as also respondent(s) 1,3,4 and 5 are present.

Ld. Counsel representing the petitioner submits that the counsel who was Advocate on Record in this matter is absent and sought leave to file fresh Vakalatnama. Leave is granted. Petitioner is directed to file Vakalatnama within three days.

List on 20.04.2018 for hearing CP along with the pending CA.

sd

(Jinan K.R.)
Member (Judicial)